

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2234-2237/2005

(From the judgement and order dated 10/12/2004 in TTR No. 2407/2004 & TTR No. 2408/2004 & TTR No. 2409/2004 & TTR No. 2410/2004 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MELTON INDIA

Petitioner(s)

VERSUS

COMMNR. TRADE TAX, U.P.

Respondent(s)

(With prayer for interim relief and office report)

Date: 13/01/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr.Dinesh Dwivedi, sr.Adv.

Mr. Kavin Gulati, Adv.

Ms.Rashmi, Adv.

Mr. T. Mahipal,Adv.

For Respondent(s)

Mr.Abhishek Chaudhary, Adv.

Mr. Kamlendra Mishra, Adv.

Mr. Rajeev Kumar Dubey, Adv.

UPON hearing counsel the Court made the following

O R D E R

Four weeks' time is granted for filing counter affidavit. Two weeks' time, thereafter, is granted for filing rejoinder.

(Meenu Sethi)

rdwaj)

(Pushap Lata Bha

